

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.1391
ANSWERED ON 09.02.2026

PROVISIONS UNDER THE AMASR ACT

1391. SHRI B Y RAGHAVENDRA:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has examined the rationale for uniform application of the 100 meter prohibited and 200 meter regulated areas around all centrally protected monuments under the Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958;
- (b) whether the Government has considered or proposes to consider a case-specific or graded approach to balance monument protection with the rights and livelihoods of residents living in nearby areas;
- (c) whether the Government is aware that prior permission is required even for minor non-structural maintenance works within regulated areas and whether this requirement has been reviewed;
- (d) whether the Government proposes to review the Act and rules thereunder to exempt minor maintenance works and simplify the approval process; and
- (e) the details of the steps taken/being taken by the Government to make the permission or NOC process online, transparent and time-bound?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) As per Sections 20A and 20B of the Ancient Monuments and Archaeological Sites and Remains Act, 1958(AMASR Act), a uniform 100 meter Prohibited Area and 200 meter Regulated Area have been prescribed around all protected monuments and protected areas (sites).
- (b) Section 20E of the AMASR Act provide provision for framing Heritage Bye-laws for each protected monument and protected area (sites) to prescribe rational and context-specific heritage controls within the Prohibited and Regulated Areas. These controls are based on their significance and sensitivity and are designed to balance protection of heritage with development needs and the livelihoods of nearby residents.
- (c) The AMASR Act provides provision for prior permission for carrying out any repair or renovation of any building or structure located within the Regulated Area of a protected monument and protected areas (sites). Such works are governed under the existing statutory framework.

- (d) There is no such proposal at present.
- (e) The National Monument Authority Online Application Processing System (NOAPS) portal was launched in 2015 for online processing of applications. It has been integrated with 14 States and one Union Territory, covering four Urban Local Bodies under the Single Window System and 1,407 Urban Local Bodies under the Non-Single Window System. The portal is integrated with ISRO's BHUWAN Portal and the SMARAC mobile app to facilitate seamless online submission of applications. It is also integrated with the National Single Window System (NSWS) and has been recognized by Department of Industrial Policy & Promotion (DIPP) for easing the compliance burden, thereby ensuring greater transparency and time-bound processing of applications.
